प्रश्न सं. [क. 1515]

परिकाप्ट-1

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THE HIGH COURT OF MADHYA PRADESH WP-5989-2018

(MEHARVAN SINGH VS THE STATE OF MADHYA PRADESH)

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Gwalior, Dated: 23-03-2018

Shri H.K. Shukla, learned counsel for the petitioner.

Shri Yogesh Singhal, learned Govt. Advocate, for the respondent/State.

Issue notice to the respondents on payment of process fee by registered AD post within seven days, returnable in four weeks.

Meanwhile, parties shall maintain status-quo as it exists today. Certified copy as per rules.

(VIVEK AGARWAL)

JUDGE

mani

Digitally signed by SUBASRI.

MANI

Date 2018 03 24 12 15 01 02 00

विशेष कर्तव्यस्थ अधिकारी मध्यप्रदेश शासन केंद्र निर्माण विश्वस्, मंत्रासर